

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 1225 OF 2003  
ALLAHABAD THIS THE 13TH DAY OF FEBRUARY, 2004

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

Shri Amardeo,  
son of Hari,  
aged about 65 years,  
Resident of Village-Madhopur,  
P.O. Dabharia Kamalpur,  
District-Chandauli. ....Applicant  
( By Advocate Sri K.K. Mishra )

Versus

1. Union of India,  
through General Manager,  
East Central Railway, Hajipur (Bihar).
2. Divisional Railway Manager,  
East Central Railway, Mugalsarai.
3. Senior Divisional Personnel Officer,  
East Central Railway, Mugalsarai.

.....Respondents

( By Advocate Sri K.P. Singh )

ORDER

The applicant was initially appointed as a Casual Labour in the year 1961 and later on he was appointed as a regular Gangman. On 27.01.1984 the applicant was screened for regularisation and thereafter he was sent for Medical

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Examination and after being declared medically fit, the service<sup>2</sup> of the applicant was regularised w.e.f. 31.07.1985. On completion of 58 years the applicant was superannuated w.e.f. the afternoon of 31.07.1997. The relief claimed herein is that the respondents be directed to grant pensionary benefits to the applicant after reckoning the casual service rendered by him before his regularisation. It is submitted by the learned counsel for the applicant that even if the casual service rendered by the applicant is ignored, he shall still be entitled to grant of pension but the respondents are sitting ~~silent~~ <sup>tight</sup> over the matter. Despite the CA has not been filed and having <sup>opportunity</sup> ~~proposed~~ regard to the facts and circumstances of the case, I dispose of this application without giving any further time for CA.

2. Having regard to the submission made by the counsel that the applicant has filed various representations giving ~~more~~ therein all the details, the O.A. is finally disposed of with a direction to the respondents to take appropriate decision in respect of the applicant's claim for grant of pension within a period of three months from the date of receipt of a representation by the applicant alongwith a copy of this order.  
No costs.

  
Vice-Chairman

/Neelam/